

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4823/2020

This the 19th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ravinder Kumar, Age 52 years, S/o Sh. Lakhmi Chand, R/o Kishtwar, A/p H. No. 439, Shivalik Pura, Janipir Colony, Jammu.

....Applicant

(Advocate: Mr. Rohit Kohli-Not Present)

Versus

State of Jammu and Kashmir, Through principal Secretary to Government, Transport Department, Civil Secretariat, Srinagar and 02 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.4823/2020) arises out of SWP No.2271/2018, wherein relief is claimed against Jammu and Kashmir State Road Transport Corporation. This Tribunal does not have jurisdiction in respect of the employees of Jammu and Kashmir State Road Transport Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun